

Serial No. of Order	Date of Order	Order with Signature	
4	21-9-95	Adjourned to next week, at request. <i>S. S. S.</i> Member (Admn.)	Order dt. 19.5.95 Defects be removed by 20.6.95.
5	29.9.95	Call after vacation at request. <i>S. S. S.</i> MEMBER (ADMINISTRATIVE)	By 19/5/95 S. Rog
6.	19.10.95	Heard learned counsel for the applicant Mr. B.S.Tripathy on the question of admission. After going through the averments, he is it was informed that the comparative marks of the applicant and Respondent No. 4 will be placed before this court for adjudication of the case for admission. Adjourned to next week for admission. <i>S. S. S.</i> Member (Admn.)	Order dt. 20.6.95 Adjudged to 23.6.95 Adjourned to 23.6.95 <i>S. S.</i> Registrar
7	27.10.95	Adjourned to next week at request. <i>S. S. S.</i> MEMBER (ADMINISTRATIVE)	Order dt 23.6.95 Time till 4.11.95 is granted to remove defects. <i>S. S.</i> Rog.
8	3.11.95	Call on 8.11.1995 for admission. <i>S. S. S.</i> VICE-CHAIRMAN	Order dt 11.7.95
9.	8.11.95	At the request of the petitioners' counsel, the petition is dismissed as withdrawn with liberty to file a fresh petition. <i>S. S. S.</i> Vice-Chairman <i>S. S. S.</i> Member (Admn.)	Two weeks time is granted to remove defects as last chance. <i>S. S.</i> Registrar